

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN  
ZONE, CHENNAI CIRCUIT BENCH AT KOCHI**

**IN**

**ORIGINAL APPLICATION NO. 20 OF 2016 (SZ)**

Petitioner(s) :: Sri. Santo P.L., S/o P.D. Louis,  
Pellissery House, Edakkunni &  
Others

Vs.

Respondents :: The State of Kerala represented  
by the Chief Secretary & Others

**VOLUME 1**

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Dated this the 06<sup>th</sup> day of December 2021

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STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE,  
THRISSUR, THE 4<sup>TH</sup> RESPONDENT**

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1. It is respectfully submitted that the 4th respondent is representing the 2<sup>nd</sup> and 3<sup>rd</sup> respondents in this application.
2. It is respectfully submitted that the Centre for Water Resources Development and Management (CWRDM), the autonomous research institution which the Board engaged for tracer study to identify the source of contamination of well water, informed that the tracer study will be most effective if conducted during summer season. This is because there will be more draft of water which leads to faster movement of groundwater during summer. The draft agreement sent by the Executive Director, CWRDM was approved with some changes and the modified

agreement was forwarded to the Executive Director requesting to execute the MoU at the earliest and to complete the project within the stipulated time.

3. It is submitted that the electroplating units of respondents R(7), R(8), R(9), R(10), R(11), R(12), R(13), R(14), R(15), R(22), R(23), R(24) and R(26) were inspected by Board officers on 19/11/2021. Two units R(9) and R(24) were not working during the time of inspection . The effluent treatment plant of the respondents units were found functional and the treated water was found reusing in the process. It is submitted that even though these units have Zero discharge, standards have been specified for the quality of treated effluent in the consent to operate, as a matter of abundant caution. Treated water samples were collected and forwarded to lab for analysis and the results are awaited. On receipt of the analysis report, if the quality is beyond standards, appropriate action will be taken including forfeiture of the amount of Bank guarantee submitted by these units. Once the amount is forfeited, fresh bank guarantee worth double the amount of the previous bank guarantee is to be submitted.
4. It is submitted that further action including imposition of Environmental compensation will be taken if necessary, after the tracer study is completed by the CWRDM.

Dated this the 06<sup>th</sup> day of December 2021

**FOURTH RESPONDENT**